

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:2783
ANSWERED ON:13.03.2015
MEDIA REGULATOR
Muddahanumegowda Shri S.P.

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government proposes to set up a common statutory regulator with punitive powers for all streams of media having more representatives for the media;
- (b) if so, the details thereof;
- (c) whether the Government has received any suggestion/recommendation in this regard; and
- (d) if so, the details thereof and action taken by the Government thereon?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING ((COL RAJYAVARDHAN RATHORE (Retd.))

(a) to (d): The Parliamentary Standing Committee on Information Technology in its 47th Report has, inter-alia, recommended that there should be a statutory body viz. Media Council having eminent persons as its members to look into all media contents both from print and electronic media.

Telecom Regulatory Authority of India (TRAI) in its report on Cross-Media Ownership has inter-alia recommended that the Government should not regulate the media and there should be a single regulatory authority for print and electronic media.

The Press Council of India (PCI) is in the process of considering its earlier proposal for amendments to the Press Council Act, 1978 to bring electronic media under the jurisdiction of the PCI, which may be considered after receiving the views of Chairman, PCI.

Policy making is a dynamic process which may be reviewed from time to time.